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B.Mohanty Vrs. UOI

Admission Sl. No. 7
O.A. No. 260/00383 of 2014
Order dated: 21.05.2014

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Heard Mr. S.Biswal, Ld. Counsel for the applicant, and Mr. S. Barik, Ld. Addl. Central Govt. Standing Counsel appearing for Respondents, on whom a copy of this O.A. has already been served.

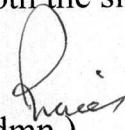
We find from the record that after issuance of the order dated 22.01.2014, the applicant has not approached the higher authorities pointing out the mistakes as claimed by him in the calculation of the pension. Accordingly, on being confronted with the question in this regard, Mr. Biswal, Ld. Counsel for the applicant, prayed for withdrawal of this O.A. with liberty to the applicant to ventilate the grievance before the appropriate authority, i.e. Respondent No.3.

After hearing Mr. Biswal, Ld. Counsel for the applicant, in presence of Mr. S.Barik, Ld. ACGSC, and taking into account the prayer made by Mr. Biswal, this O.A. is allowed to be withdrawn giving liberty to the applicant to make representation to Respondent No.3 within a period of two weeks from today and if such



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representation is preferred by the applicant within the stipulated time period, then Respondent No.3 will consider the same and pass reasoned and speaking order within a period of two months from the date of receipt of the representation. Applicant is at liberty to attach a copy of this order along with his representation.

With the aforesaid observation, this O.A. is disposed of being withdrawn. Free copies of this order be handed over to Ld. Counsel for both the sides by tomorrow.


MEMBER(Admn.)


MEMBER(Judl.)

RK